

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.179 of 2011-[DB]

(Arising out of Order-in-Original No.11-ST/Commissioner/Noida/2010-11 dated 29/10/2010 passed by Commissioner of Customs, Central Excise & Service Tax, Noida)

M/s Mitra Guha Builders (India) Co.,Appellant

(C-21, 1st Floor, Sector-2, Noida)

VERSUS

Commissioner of Central Excise,Respondent

(Noida)

APPEARANCE:

A letter on record, _____ for the Appellant
Shri Anupam Kumar Tiwari, Authorised Representative for the
Respondent

CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO-70253/2020

DATE OF HEARING : 19 February, 2020
DATE OF DECISION : 19 February, 2020

PER: ARCHANA WADHWA

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty

for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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